

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P./40/2006
M.A.-616/2006
O.A-2167/2003

New Delhi this the 10th day of April, 2006

(10)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

R.K. Meena
R/o H.No.1355, A/10, Govindpuri,
Kalkaji, New Delhi-19.

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Shri Narinder Kumar,
Secretary,
Department of Social Welfare,
Govt. of NCT of Delhi, Delhi Sachivalya,
IP Estate, New Delhi.

2. Shri Ashok Jha,
Secretary,
Ministry of Finance, Department of Expenditure,
North Block, New Delhi.

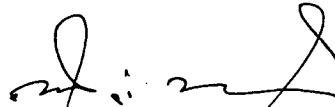
-Respondents

(By Advocate: Mrs. Sumedha Sharma)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

By means of MA-616/2006, applicant has informed that respondents have passed orders dated 20.03.2006 in compliance of Tribunal's directions. Therefore, the applicant has sought permission to withdraw these proceedings. C.P. is dismissed as withdrawn with liberty to the applicant as per law.


(Mukesh Kumar Gupta)

Member (J)

CC.


(V.K. Majotra)
Vice Chairman (A)

10-4-06